

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 88486 of 2018

(Arising out of Order-in-Appeal No. NSK/CXCUS/000/APPL/249/17-18 dated 23.02.2018 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nasik).

M/s Kankariya Automobiles Pvt. Ltd .

.... Appellant

Nagar- Manmad Road, Savedi,
Ahmednagar-414 001.

Versus

Commissioner of Central Excise & Service Tax

.... Respondent

Rajaswa Bhawan, Old Agra Road, Gadkari Chowk,
Nasik-422 002.

Appearance:

None for the Appellant

Shri Dharmender Singh, Supdt. (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85129 / 2020

Date of Hearing: 31.01.2020

Date of Decision: 31.01.2020

None appeared for the appellant nor any request for adjournment.

2. Learned AR for the Revenue submits that the matter has been listed on several occasions i.e. on 08.05.2019, 07.06.2019, 10.07.2019, 21.08.2019, 09.10.2019, 19.11.2019 and today. He submits that further adjournment will not yield any result.

3. I find force in the contention of the learned AR for the Revenue. It seems that the appellants are not serious in prosecuting the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)